No.11/7/2019/DRAT/Delhi
Debts Recovery Appellate Tribunal, Delhi
Government of India, Ministry of Finance
Department of Financial Services

Apartment No.318, 3rd Floor, Hotel Samrat,
ChanakyaPuri, New Delhi-110021
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Dated: 30th March, 2020

Office Order

Sub: Preventive measures to contain the spread of COVID-19-reg.

In view of the total lockdown in the whole of the country for the period of 21
days with effect from 25.03.2020 as per Ministry of Home Affairs Order No.40-3/2020-
DM-I(A) dated 24.03.2020, it is notified for all concerned that the instructions issued
vide this DRAT's Office Order of even number dated 23.03.2020 shall remain in force

2. This issues with the approval of Hon'ble Chairperson, DRAT, Delhi in
continuation to earlier office order of even number dated 23.03.2020 of DRAT, Delhi
on the subject.

(A.K. Thakur)
Registrar In-charge

Copy to:

1. All HODs/Registrars of DRTs of Delhi, Chandigarh and Jaipur to bring to the
notice of their staff concerned and to their respective DRT Bar Association.
2. The Deputy Secretary, DFS, Ministry of Finance, Jeevan Deep, Parliament Street,
New Delhi